IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION DIARY NO.15282/2021
IN
REVIEW PETITION DIARY NO.20745 OF 2020
IN
MISCELLANEOUS APPLICATION NO.941 OF 2018

IN

CIVIL APPEAL NO.5171 OF 2016

COMMISSIONER OF INCOME TAX (EXEMPTION)

Petitioner

VERSUS

SUBROS EDUCATIONAL SOCIETY

Respondent

ORDER

Delay condoned.

The application for restoration of review petition is allowed.

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New Delhi September 20, 2021